Inclusion of Backward Classes in atrocities ACT

- 262. SHRI DEVENDER GOUD T: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether there have been demands, particularly from leaders of Backward Classes from Andhra Pradesh to make Atrocities Act applicable to Backward Classes also since atrocities on them have gone up by leaps and bounds during the last few years;
 - (b) if so, the details thereof; and
 - (c) the action Ministry has taken on such demand so far?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) No such demand has come to the notice of Government.

Schooling of disabled persons

263. SHRI KANWAR DEEP SINGH:

SHRI N.K. SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether nearly 50 per cent of differently abled Indians have never been to school;
- (b) whether only five per cent of children with disabilities regularly attend school;
 - (c) if so, the reasons therefor; and
 - (d) if not, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (d) As per the Census 2001, there were a total of 21.9 million persons with disabilities in the country, out of which 10.8 million nearly 50% were reported to be literate. 6.5 million persons with disabilities were in the age group of 5-19 years, out of which 3.3 million which is also nearly 50% persons with disabilities were attending educational institutions. The Registrar General of India's decadal census data conducted neither includes data on disabled persons who have never been to school nor data on children with disabilities attending schools regularly.

Sarva Shiksha Abhiyan (SSA) ensures that every child with Special Needs (CWSN), irrespective of the kind, category and degree of disability, is provided meaningful and quality education. Hence, SSA has adopted a zero rejection policy. This means that no child having special needs should be deprived of the right to education and they should be taught in an environment, which is best suited to his/ her learning needs.

Under SSA, out of the total of 31.49 lakhs CWSN identified, 26.93 lakhs CWSN are enrolled in schools. Attendance data of CWSN in the school is not maintained at Central Government level.

Molestation of women in Guwahati

- 264. SHRI KUMAR DEEPAK DAS: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- whether it is a fact that the National Women Commission has visited Guwahati and taken some enquiry measure on July 9, 2012 incident of molestation of woman on the street of Guwahati, Assam;
- (b) whether it is also a fact that one of the members of the investigating committee has been suspended by the National Women Commission;
 - (c) if so, the details thereof; and
 - (d) the details of the outcome of the enquiry and action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Yes, Sir.

- (b) and (c) The National Commission for Women (NCW) on 13.07.2012 had constituted a three member inquiry Committee to inquire into an incident wherein a girl was allegedly attacked and molested in Dispur Assam. The three members of the Committee were Ms. Wansuk Syiem (Member, NCW), Chairperson of Inquiry Committee, Ms. Hiran Moni Phukat, Lawyer and Ms. Alka Lamba, Social activist, Ms. Alka Lamba was discontinued on 16.07.2012 from being a member of the Inquiry Committee by the Commission.
- (d) The Inquiry Committee has submitted its report along with its recommendation inter-alia regarding the rehabilitation/financial help/appropriate police action etc. The Commission have given the recommendation to the State Government for appropriate action in the matter.